

in Deepwater, Ultra Deepwater, and High Pressure-High Temperature areas. Government has also provided marketing and pricing freedom for the sale of crude oil and natural gas to be produced under the Discovered Small Fields Policy-2015 and Hydrocarbon Exploration and Licensing Policy (HELP).

Opening of CNG filling stations in Kheda district

1891. SHRI SHANKARBHAI N. VEGAD: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has any plan to open CNG filling station in Kheda district in Gujarat by GAIL;

(b) if so, the details thereof; and

(c) if not, by when Government proposes to set up the CNG station in Kheda district?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) The Government has established Petroleum and Natural Gas Regulatory Board (PNGRB) under the PNGRB Act, 2006 which is the statutory authority to grant authorization for the development of City Gas Distribution (CGD) network which includes Compressed Natural Gas (CNG) / Piped Natural Gas (PNG) network.

The Petroleum and Natural Gas Regulatory Board (PNGRB) has authorized Nadiad area in Kheda District to Gujarat Gas Limited (GGL) and Anand area in Kheda District to Charotar Gas Sahakari Mandali Limited (CGSML) for development of City or Local Natural Gas Distribution (CGD) network. As on 31.10.2017, GGL is operating 9 CNG stations and CGSML is operating 2 CNG stations in their authorized areas. GAIL has not been authorized for CGD network in Kheda district by PNGRB.

Move to bring petroleum products under the GST

1892. SHRI C.M. RAMESH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) what are the reasons that petrol and diesel are not covered by the GST;

(b) whether it is a fact that if petrol and diesel are brought under the GST, the price of petrol and diesel would come down considerably;